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O.A. No.653/06

Order Dated. 20.09.06.

Heard both the parties. It is noticed that Departmental remedies have not been exhausted by the Applicants before approaching this Tribunal. That being so, this Original Application is hit by Section 20 of the AT Act, 1985. Thus, without expressing any opinion on the merit of the matter, this O.A. is disposed of with the observation, that it is open to the applicant to approach the Departmental Authorities.

Send copies of this order, along with Original Application to the Respondents.

BB
MEMBER (ADMN.)

Copies of order

Dr 20.9.06 issued
to counsel for both
parties.

Sh
21/9/06
Dr. Dr. 20.09.06
Copies of order
alongwith copies
to DA sent to
all parties.

12/9/06

20/9/06